

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, CAMP AT NAGPUR.

Review Petition No.90/93 in  
Original Application No.891/92.

Daulat Tukaram Nagardhankar.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

None for the applicant.  
Respondents by Shri A.B.Chaudhary.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 5.7.1994.

None present on behalf of the applicant. Shri A.B.Chaudhary,  
counsel is present on behalf of the Respondents.

2. The ground on which the application was taken up on 26.7.1993 and rejected was limitation, as the application was barred by time. Though a notice had been issued to the applicant he has not appeared. We have perused the Review Application and except for the fact that the application was taken up on 26.7.1993 instead of 28.7.1993, no/other ground has been made out. It is apparent that even in the Review Application nothing has been said which would show that the OA was within time. In the circumstances, we see no merit in the Review Application, it is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER(A)

.....  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.